

[AS INTRODUCED IN THE RAJYA SABHA
ON THE 11TH JULY, 2014]

Bill No. LV of 2013

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2013

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2013. Short Title.

C.O. 19

2. In the schedule to the Constitution (Scheduled Castes) Order, 1950, in Part XVIII—
5 Uttar Pradesh, The entries 17 to 66 shall be renumbered as entries 18 to 67 respectively and before entry 18 as so renumbered, the following entries shall be inserted, namely:—

Amendment
of the
Constitution
(Scheduled
Castes) Order,
1950.

“17. Batham, Bhar, Bind, Dheemar, Gaur, Kahar, Kashyap, Kewat, Kumhar, mallah, Mahua, Manjhi, Nishad, Prajapati, Rajbhar, Turaha.”

STATEMENT OF OBJECTS AND REASONS

Uttar Pradesh is most populous State in the country. There are number of castes which are equally backward in all respects. There are a large number of people belonging to Batham, Bhar, Bind, Dheemar, Gaur, Kahar, Kashyap, Kewat, Kumhar, Mallah, Mahua, Manjhi, Nishad, Prajapati, Rajbhar, Turaha, castes who are living in the State but have not yet been included in the list of Scheduled Castes of the State of Uttar Pradesh even though their social and economic condition is worse than many other castes which are included in the list of Scheduled Castes. The people belonging to these communities are getting the benefits of reservation in other States and they ought to be given the reservation benefit in Uttar Pradesh also. The State Government of Uttar Pradesh submitted request to the Central Government for inclusion of these communities in the list of Scheduled Castes way back in the year 2004 but the Central Government have not taken any action so far despite the fact that these castes fulfil all the criteria required for inclusion in the list of Scheduled Castes.

Therefore, these castes deserve to be included in the Constitution (Scheduled Castes) Order, 1950 in respect of the State of Uttar Pradesh.

The Bill seeks to achieve the above objective.

NARENDRA KUMAR KASHYAP

FINANCIAL MEMORANDUM

Clause 2 of the Bill Seeks to include fifteen castes in respect of entries in the list of Scheduled Caste for the States of Uttar Pradesh. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

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PART XVIII UTTAR PRADESH

1. Agariya [excluding Sonbhadra districts]
2. Badhik
3. Badi
4. Baheliya
5. Baiga [excluding Sonbhadra districts]
6. Baiswar
7. Bajaniya
8. Bajgi
9. Balahar
10. Balai
11. Balmiki
12. Bangali
13. Banmanus
14. Bansphor
15. Barwar
16. Basor
17. Batham
18. Bawariya
19. Beldar
20. Beriya
21. Bhantu
22. Bhuiya [excluding Sonbhadra districts]
23. Bhuyiar
24. Boira
25. Chamar, Dhusia, Jhusia, Jatava
26. Chero [excluding Sonbhadra and Varanasi districts]
27. Dabgar
28. Dhangar
29. Dhanuk
30. Dharkar
31. Dhobi
32. Dom
33. Domar
34. Busadh
35. Gharami
36. Ghasiya
37. Gond [excluding Mehrajanj, Sidharth Nagar, Basti Gorakhpur, Deoria, Mau, Azamgarh, Jonpur, Balia, Gazipur, Varanasi, Mirzapur and Sonbhadra districts]
38. Gual

39. Habura
 40. Hari
 41. Hela
 42. Kalabaz
 43. Kanjar
 44. Kapariya
 45. Karwal
 46. Khairaha
 47. [Kharwar (excluding Benbansi) (excluding Deoria, Balia Gazipur, Varanasi and Sonbhadra districts)]
 48. Khatik
 49. Khorot
 50. Kol
 51. Kori
 52. Korwa
 53. Lalbegi
 54. Majhwar
 55. Mazhabi
 56. Musahar
 57. Nat
 58. Pankha [excluding Sonbhadra and Mirzapur districts]
 59. Parahiya [excluding Sonbhadra district]
 60. Pasitarmali
 61. Patari [excluding Sonbhadra district]
 62. Rawat
 63. Saharya [excluding Lalitpur district]
 64. Sanaurhiya
 65. Sansiya
 66. Shilpkar
 67. Turaiha.
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further to amend the Constitution (Scheduled Castes) Order, 1950

(Shri Narendra Kumar Kashyap, M.P.)